

## भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA



भारत सरकार / Government of India

मिसिल सं. C-9/(1)/2023-BBPA

दिनांक: 25.04.2025

To,

The Secretary,
Department of Telecommunications,
20- Ashika Road, New Delhi- 110001.

Subject: Response to DoT's Back Reference dated 19.03.2025 received from DoT on the TRAI's recommendations dated 12.04.2024 on "Encouraging Innovative Technologies, Services, Use Cases and Business Models through Regulatory Sandbox in Digital Communication Sector" – reg.

Department of Telecommunications (DoT), through the back-reference No. 20-1351/2024-LPA dated 19.03.2025, informed TRAI that as per Section 11(1) of the TRAI Act 1997 (as amended), such recommendations dated 12.04.2024 on "Encouraging Innovative Technologies, Services, Use Cases and Business Models through Regulatory Sandbox in Digital Communication Sector", where the Government has reached a prima-facie conclusion that these recommendations may not be accepted or need modification are being referred back to TRAI for its reconsideration.

- 2. In this regard, after examining the views of DoT on the TRAI's recommendations dated 12.04.2024, the Authority has finalized its response to the back reference, which is enclosed as **Annexure.**
- 3. In keeping with the practice, a copy of this letter, along with the response to the back reference, is being placed on the TRAI's website (<a href="www.trai.gov.in">www.trai.gov.in</a>).

Encl: As above.

(Atul Kumar Chaudhary) Secretary, TRAI

Tel: 20907748 I 20907749 Email: secretarv@trai.gov.in